

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

...

OA 3175/2002  
MA 2728/2002

New Delhi, this the 22nd day of September, 2003

Hon'ble Shri Shanker Raju, Member (J)

Bachchu Singh Meena  
s/o Late Dhan Singh Meena  
Postal Assistant,  
Agra-I.

Residential address

38B/1D, Sarai Malook Chand,  
Gwalior Road,  
Agra-9.

...Applicant

(By Shri D.P. Sharma, Advocate)

Versus

1. Union of India  
through Secretary,  
Ministry of Communication,  
Department of Posts,  
Sansad Marg,  
New Delhi.
2. The Director Postal Services,  
O/O the Post Master General,  
Agra Region,  
Agra.
3. The Senior Superintendent Post Offices,  
Agra Division,  
Agra.
4. The Senior Post Master,  
Head Post Office,  
Agra-I. ..Respondents

(By Shri S.Mohd. Arif, Advocate)

ORDER (ORAL)

In view of the statement made by the respondents in their reply admitting that the claim of the applicant was included for crossing the Efficiency Bar on 30.12.1997 but he was not considered due because of a major penalty imposed upon him on 27.09.1997. It is further stated that the name of the applicant would be included in the

next DPC for crossing the Efficiency Bar at the stage of 1150 to 1180 in the pay scale of Rs. 975-25-1150-EB-30-1660/- which would be due on 1.2.1994. The present OA is, therefore, rendered infructuous and is disposed of in the light of the above statement made by the respondents.

2. The aforesaid consideration, as stated above, would be in accordance with law with all attending consequential benefits. No costs.

S. Raju

(Shanker Raju)  
Member (J)

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